

GOVERNMENT OF INDIA  
MINISTRY OF POWER

**RAJYA SABHA**  
**UNSTARRED QUESTION NO.2703**  
**ANSWERED ON 24.03.2025**

**CAPTIVE POWER PROJECT VERIFICATION**

**2703 DR. SUMER SINGH SOLANKI:**  
**SHRI MADAN RATHORE:**

Will the Minister of **POWER** be pleased to state:

- (a) the manner in which Government will ensure transparency in the process of reducing toll fees;
- (b) whether the verification reports be publicly accessible to prevent discrepancies;
- (c) the manner in which State electricity regulators coordinate with the Central Electricity Authority to ensure uniform implementation; and
- (d) the consequences non-compliant projects will face under the new verification rules?

**A N S W E R**

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

**(a):** Does not pertain to Captive Power Projects.

**(b) & (c) :** Under Rule 3 of the Electricity Rules, 2005 (as amended from time to time), Central Electricity Authority (CEA) is responsible for verifying the captive status of such generating plants, where captive generating plant and its captive user(s) are located in more than one state. The verification will be carried out in accordance with the procedure approved by the Central Government and reports would be made available to the relevant stakeholders. The Procedure for verification of captive status of such generating plant, where Captive Generating Plant and its Captive User(s) are located in more than one state, has been issued by CEA and available on its website.

For generating plants and their users located within the State, the captive status shall be verified by the State Electricity Regulatory Commission or any other designated agency of the State Government, in accordance with regulations or procedures framed under the relevant provisions of the Electricity Act, 2003 and Rule 3 of the Electricity Rules, 2005 (as amended from time to time).

**(d) :** In case the generating plant fails to meet the criteria for captive generating plant as provided under Rule 3 of Electricity Rules, 2005 (as amended from time to time), then such plant shall not be entitled for the benefits available to the captive generating plants and surcharge on open access shall be applicable in accordance with provisions of the Electricity Act, 2003.

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